



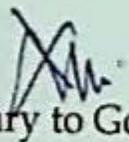
Government of Jammu and Kashmir
Ladakh Affairs Department
Civil Secretariat, J&K.

Notification,

Srinagar, the 7th September, 2018

SRO 381 .- In exercise of the powers conferred by section 11 of the Ladakh Autonomous Hill Development Council Act, 1997, (Act No. XXXII of 1997), the Government of Jammu and Kashmir hereby appoint Principal District and Session Judge, Kargil as the Authority for purposes of the said section.

By order of the Government of Jammu and Kashmir.


Secretary to Government,
Ladakh Affairs Department

No:- LA(K)29/2018

Dated 07-09-2018

Copy to the :-

1. All Financial Commissioners _____
2. Joint Secretary, Department of J&K Affairs, Government of India, New Delhi.
3. Principal Secretary to Hon'ble Governor, J&K.
4. All Principal Secretaries/Commissioner Secretaries/Secretaries to Government _____.
5. Chief Electoral Officer, J&K Srinagar.
6. Secretary to Government, Law Justice & Parliamentary Affairs, J&K.
7. Divisional Commissioner Jammu/Kashmir.
8. Deputy Commissioner/CEO, LAHDC, Kargil.
9. Director Information, J&K Srinagar for information and necessary action.

10. General Manager, Government Press Srinagar for publication in Government Gazette.
11. OSD to Advisor (V).
12. OSD to Advisor (G).
13. OSD to Advisor (K).
14. Private Secretary to Chief Secretary for information.
15. Private Secretary to Secretary to Government Ladakh Affairs Department.
16. Private Secretary to CEC/Chairman, LAHDC, Kargil.
17. Stock file.